Sl. No.	Name of the PSBs	Total allocation
7.	Indian Overseas Bank	3101
8.	Punjab National Bank	2816
9.	Syndicate Bank	1034
10.	UCO Bank	1033
11.	Union Bank of India	721
12.	United Bank of India	810
13.	State Bank of India	7575
	Total	22915

Anomaly in pension drawn by PSB bank retirees

2512. SHRI SHWAIT MALIK: Will the Minister of FINANCE be pleased to state:

- (a) whether basic pension of Public Sector Bank retirees is fixed at the time of retirement and remains unchanged throughout life unlike the Central/State Government pensioners whose basic pension is revised at time of wage revision by Pay Commission from time to time;
 - (b) if so, whether Government proposes to remove this anomaly;
- (c) whether family pension of deceased bank pensioner is fixed at 15 per cent of last pay drawn by employee whereas in case of Central/State Government and RBI pensioners it is fixed at 30 per cent of last pay drawn; and
 - (d) whether Government is thinking of amending pension rules of PSB employees?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) Pension to bank employees is paid in terms of Pension Regulations of the respective Public Sector Bank (PSB) and is not on the same model available in Central Government.

The pension in Central Government is paid out of Budget provisions, whereas scheme in PSBs is a funded scheme for which corpus is created during the service period of the employee.

In terms of Pension Regulations, Pensioners in PSBs are entitled to draw their pension based on salary that is payable during the relevant wage settlement period, in which the employees have retired. This arrangement is based on the industry-wide settlement with officers/workmen.

The Family Pension in PSBs in terms of 10th Bipartite Settlement is paid as under:-

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Scale of pay	Amount of Family Pension
Upto ₹ 11,100	30% of pay (Minimum ₹ 2785)
₹ 11,101 to 22,200	20% of pay (Minimum ₹ 3422)
More than ₹ 22,200	15% of pay (Minimum ₹ 4448, Maximum ₹ 9284)

(d) No, Sir. There is no such proposal under consideration.

Revival of Banking Services Recruitment Board

- 2513. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of FINANCE be pleased to state:
- (a) whether Government is aware that recruitment through the Institute of Banking Personnel Selection (IBPS) is a total failure and has created regional imbalances besides staff shortages; and
- (b) if so, will Government consider revival of Banking Services Recruitment Board or undertake campus recruitment?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): (a) Public Sector Banks (PSBs) have managerial autonomy in the matters of human resource including recruitment. PSBs give mandate to Institute of Banking Personnel Selection (IBPS) for recruitment as per their requirement. IBPS does recruitment process for PSBs accordingly inviting applications on All-India basis and makes provisional allotment in a time bound manner. The recruitment in PSBs is an ongoing process and as such, there is no issue of shortage of staff in PSBs.

(b) No, Sir. There is no such proposal under consideration.

Disinvestment of PSUs

- 2514. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of FINANCE be pleased to state:
- (a) whether Government has finalized the list of Public Sector Units (PSUs) for disinvestment in the current year, if so, the details thereof; and
 - (b) the estimated income to Government from the disinvestment of the above PSUs?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ARJUN RAM MEGHWAL): (a) and (b) The budget estimate (BE) for disinvestment during the financial year 2016-17 is ₹ 56,500 crore, comprising ₹ 36,000 crore from disinvestment of Central Public Sector Enterprises (CPSEs) and ₹ 20,500 crore from strategic disinvestment.